

(J.H.C. Sch. 1-7)

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FROM:

A.V. Singh
REGISTRAR GENERAL
HIGH COURT OF JHARKHAND, RANCHI.

Letter No. 6920 /Accts.
Dated 25/09/2013

To

**All the Principal District & Sessions Judges
including the Judicial Commissioner, Ranchi
and the Judicial Officers of the rank of District Judge,
posted on deputation in the State of Jharkhand.**

Subject: - Regarding use of Beacon light and display of designation on the private vehicle used by the Judicial Officers.

Sir,

I am directed to say that the Hon'ble Court have been pleased to issue the following Guidelines in regard to the use of Beacon light and display of designation on the private vehicle used by the Judicial Officers:-

- (i) It has been observed that some Judicial Officers are unauthorisedly using Beacon Lights (Red/Yellow) overhead and displaying designation/official status on their private vehicles.
- (ii) It is hereby resolved to direct all the Judicial Officers not to use Beacon Lights (Red/Yellow) over their private vehicles or/and to display designation on their private vehicles unless authorized under law and as notified by State Government from time to time.
- (iii) It is further resolved that any violation/non-observance of the above directions shall be viewed seriously and may invite disciplinary action.

All the officers concerned may be informed accordingly.

Yours faithfully,
Sd/- A.V. Singh
Registrar General